

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No.294 of 2024

M. Venkatesan
S/o G Munusamy,
11/412, Bharathi Nagar,
2nd Street, Vengiavasal,
Madambakkam PO, Chengalpattu,
Tamil Nadu - 600 126

...Applicant

Vs

The District Environmental Engineer
Tamil Nadu Pollution Control Board
Maraimalai Adigalar Street,
Next to Municipal Office,
Maraimalai Nagar, Chennai,
Chengalpattu District – 603209 & Ors.

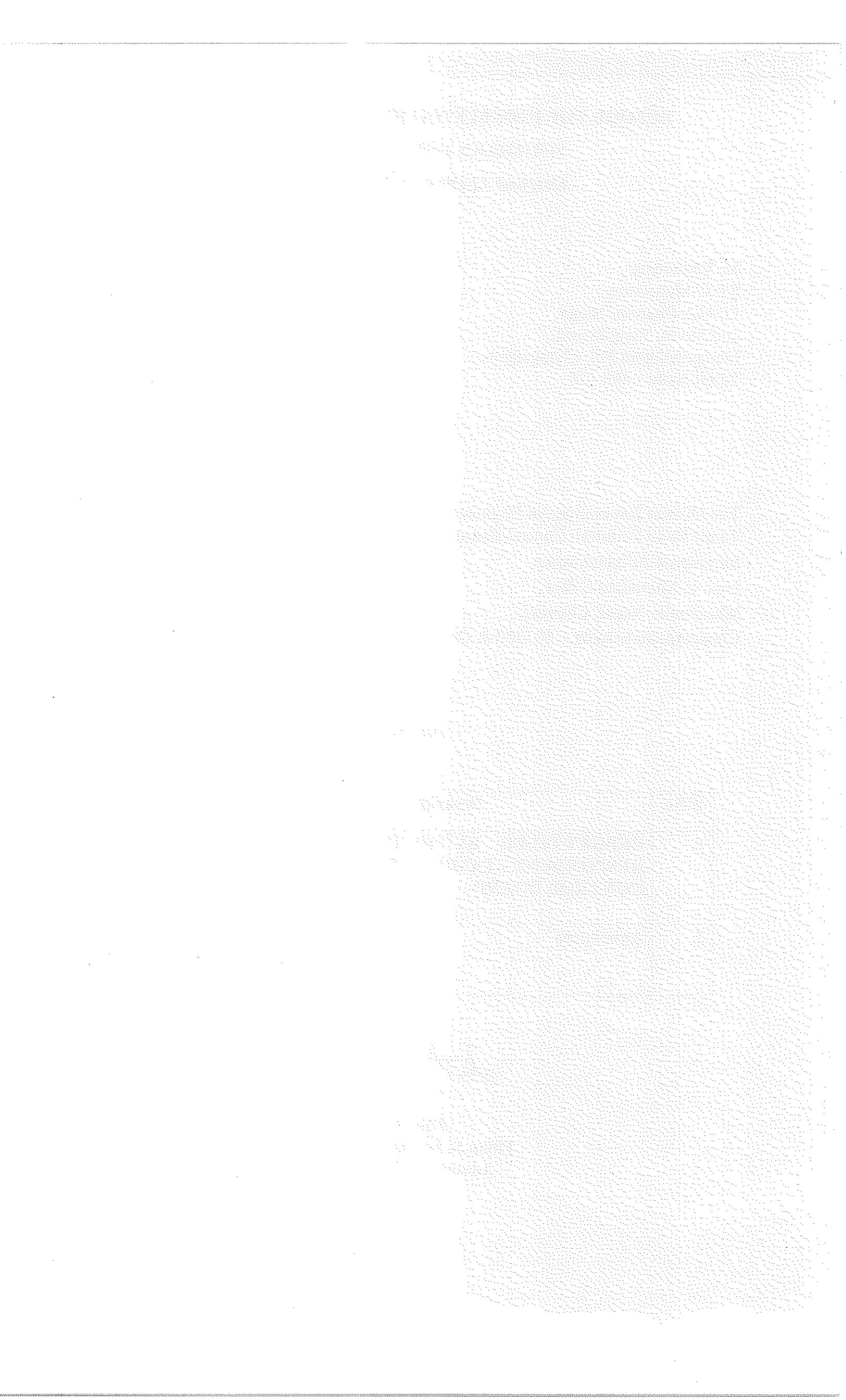
...Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED BY THE THIRD RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD	1 - 14
2.	Annexures	15 - 25



Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE AT CHENNAI****Original Application No.294 of 2024**

M. Venkatesan
S/o G Munusamy,
11/412, Bharathi Nagar,
2nd Street, Vengiavasal, Madambakkam PO,
Chengalpattu,
Tamil Nadu 600 126
Ph: 9566254546
Email: yogeshwaranadv@gmail.com.

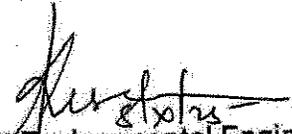
....Applicant

Vs.

1. District Collector, Chengalpattu
Collector Office, GST Road,
Chengalpattu District 603001.
Ph: 044 27427412
Email: collr-cpt@nic.in

2. Assistant Director(Panchayat)
Chengalpattu District,
District Collectorate, GST Road,
Chengalpattu District 603001.
Ph: 044 29541213
Email: adptmkm,tnpkm@nic.in

3. Tamil Nadu Pollution Control Board
Represented by its District Environmental Engineer,
Chengalpattu
Maraimalai Adigalar Street,
Next to Municipal Office,
Maraimalai Nagar, Chennai,
Chengalpattu District 603209.
Ph: 044 27454422


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist.@ Maraimalai Nagar

Email: deemmn@tnpcb.gov.in

4. Block Development Officer,
Saint Thomas Mount Panchayat Union,
Office of the Block Development Officer,
Chitlapakkam, Chennai 600016
Ph: 7402606086
Email: Unknown

5. Vengavasal Panchayat
Rep by its President
Vengavasal Panchayat Office
Chennai 600126
Ph: 9382305532
Email: Unknown

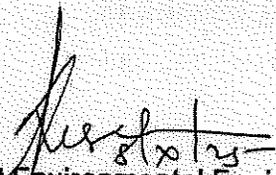
....Respondents

**REPORT FILED BY THE THIRD RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

I, G. Kesavamorthy, S/o. K. Ganasen, aged about 39 years, having office at Maraimalai Adigalar Street, Maraimalai Nagar, Chengalpattu District – 603 209, do hereby solemnly affirm and sincerely state as follows.

2. I respectfully submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), having office at Maraimalai Adigalar Street, Maraimalai Nagar, Chengalpattu District – 603 209 and as such I am well acquainted with the facts of the case from the office records.

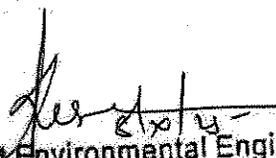
3. It is respectfully submitted that the application is filed by the applicant with the following prayer:


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

- a. *Direct the 4th Respondent to stop and cease the dumping of wastes at the subject site located along the Mambakkam-Medavakkam high road, comprised at S. No. 369 (Perumbakkam lake) within the limits of Vengavasal Panchayat, Tambaram Taluk, Chengalpattu District.*
- b. *Direct the Respondents to forthwith remove the wastes dumped at the subject site located along the Mambakkam-Medavakkam high road, comprised at S. No. 369 (Perumbakkam lake) within the limits of Vengavasal Panchayat, Tambaram Taluk, Chengalpattu District, ensure proper cleanup and remediation of the dumpsite.*
- c. *Direct the 4th Respondent to identify a legally compliant site for the establishment of a municipal solid wastes management cum disposal facility, and dispose wastes in strict compliance with the law.*
- d. *Direct the 2nd Respondent to impose and recover penalty from the 4th Respondent for its subject illegal activities.*
- e. *Direct the 4th Respondent to pay costs to the Applicant.*
- f. *Issue such other orders as it deems fit in the interest of the case and render justice.*

4. It is respectfully submitted that on 28.11.2024, the Hon'ble National Green Tribunal (SZ), Chennai has passed the following orders:

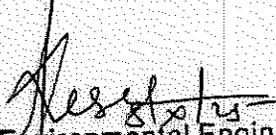
"4. Since the subject area that forms part of Perumbakkam Lake which is now alleged to be filled with unsegregated wastes, the same has to be removed in a war footing to save the same.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

5. Respondents No.1, 3 and 4 are directed to enquire into the matter and remove the wastes dumped in the subject site within a period of four weeks and report compliance.
6. The 3rd Respondent (TNPCB) is also directed to enquire into the matter and if the 4th Respondent (Sithalapakkam Panchayat) has dumped the unsegregated wastes and also has not followed the Solid Waste Management Rules, 2016, as alleged in the application, take appropriate action immediately and report compliance. If it is not done by the panchayat, let the TNPCB verify, identify the wrongdoers, and take appropriate action against them".

5. It is respectfully submitted that based on the above Hon'ble Tribunal direction, the alleged site at Survey No. 369, which forms part of Perumbakkam Lake along the Mambakkam – Medavakkam Highroad was inspected by the TNPCB officials, O/o, DEE, Maraimalai Nagar along with the Block Development Officer, Saint Thomas Mount Panchayat union on 25.03.2025 and reported the following observations,

- A. All unsegregated Municipal solid waste was found dumped in tonnes and also burnt in some places all along the Mambakkam – Medavakkam highroad adjacent to the Perumbakkam lake boundary area.
- B. Temporary vegetable & fruit shops were located in Vengaivasal Panchayat area and their solid wastes was also found dumped all along the Mambakkam – Medavakkam highroad adjacent to the Perumbakkam lake boundary.
- C. The dumped solid waste in the said area is regularly removed by the concerned local body on daily basis.

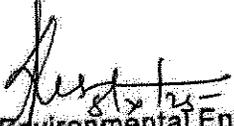

 District Environmental Engineer,
 Tamilnadu Pollution Control Board
 Chengalpattu Dist. @ Maraimalai Nagar

D. During inspection the Block Development Officer, Saint Thomas Mount Panchayat union and Sithalapakkam Panchayat President has orally reported that in Sithalappakkam Panchayat door to door collection of Municipal solid waste is collected through Battery operated vehicles (BOVs), Light Commercial Vehicles (LCVs), Tractors and the collected unsegregated Municipal Solid Waste is temporarily dumped in the place adjacent to the boundary of Perumbakkam lake since no land was allotted for the dumping and segregation of Municipal solid waste/Solid waste management. There is no Micro Composting Centre in Sithalapakkam Panchayat. The said place is utilized as a temporary transit point for managing the Municipal solid waste. The dumped unsegregated municipal solid waste (approximately 60 Tonnes/day) is being disposed every day to Kolathur village dump yard located in Kattankulathur Panchayat union through heavy vehicle trucks (Taurus). Illegal dumping of solid waste along the Mambakkam – Medavakkam highroad adjacent to the Perumbakkam lake boundary by the unauthorized persons is done during night time.

E. In Sithalapakkam Panchayat there is no Micro Composting Centre (MCC).

F. The Local body has placed a warning display board in the said solid waste dumping area (Displayed as “Not to dump the Solid waste in that area if dumped fine will be imposed by the local Panchayat and the said area is monitored by CCTV camera.”)

G. Domestic untreated Sewage outfall from the unsewered residential areas in and around Sithalapakkam village, Vengaivasal village,

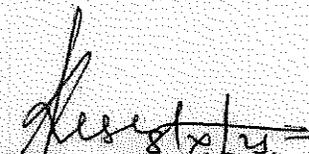

District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

Perumbakkam village flows through earthen storm water drain channel and drains into the Perumbakkam lake.

- H. Underground sewerage system and Common STP was not provided in the Sithalapakkam village, Vengaivasal village, Perumbakkam village areas comes under jurisdiction of St.Thomas Mount Panchayat Union.
- I. Some part of the Perumbakkam lake is covered with Hyacinth.
- J. Some parts of the Perumbakkam Lake area were not provided with Proper boundary fencing all along the periphery of the Lake.

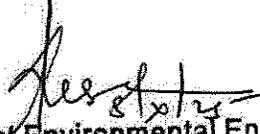
6. It is respectfully submitted that the Block Development Officer, Saint Thomas Mount Panchayat union vide its letter No. Na.Ka.Enn.0010/2025/AA1 dated 10.06.2025 and Na.Ka.Enn.0111/2024/AA1 dated 11.06.2025 has reported that entire unsegregated Municipal Solid Waste dumped in the place adjacent to the boundary of Perumbakkam lake and illegally dumped unsegregated Municipal Solid Waste along the Medavakkam – Mambakkam high road was removed and disposed to Kolathur village dump yard located in Kattankulathur Panchayat union through heavy vehicle trucks (Taurus). Also warning display boards were installed in the said illegally dumped Municipal Solid Waste solid waste area along the Medavakkam – Mambakkam high road adjacent to Perumbakkam lake.

7. It is respectfully submitted that in due compliance of the Hon'ble NGT, (SZ), Orders dated 11.06.2025 & 04.08.2025, the complaint site is located along the Mambakkam – Medavakkam highroad comprised at Survey No. 369, which forms part of Perumbakkam Lake was inspected by the officials of DEE, Maraimalai Nagar, TNPCB along with officials of Saint Thomas Mount


 District Environmental Engineer
 Tamilnadu Pollution Control Board
 Chengalpattu Dist. @ Maraimalai Nagar

Panchayat union, Sithalapakkam Panchayat and Vengaivasal Panchayat on 04.08.2025 and the observations are as follows:-

- A. Unsegregated Municipal solid waste was found dumped in pockets in some places along the Medavakkam – Mambakkam highroad adjacent to the Perumbakkam lake boundary area in Sithalapakkam Panchayat area. Also Collected unsegregated Municipal solid waste was found dumped in the Housing board land area along the Sithalapakkam – Vengaivasal road.
- B. Temporary vegetable & fruit shops were located in Vengaivasal Panchayat area and their solid wastes was also found dumped all along the Medavakkam – Mambakkam highroad adjacent to the Perumbakkam lake boundary.
- C. In Sithalapakkam Panchayat, there is no Micro Composting Centre (MCC).
- D. The Local body has placed a warning display board in the said solid waste dumping area Displayed as “Not to dump the Solid waste in that area if dumped fine will be imposed by the local Panchayat and the said area is monitored by CCTV camera.”
- E. Domestic untreated Sewage outfall from the unsewered residential areas in and around Sithalapakkam village, Vengaivasal village, Perumbakkam village flows through earthen storm water drain channel and drains into the Perumbakkam lake.
- F. Underground sewerage system and Common STP were not provided in the Sithalapakkam village, Vengaivasal village, Perumbakkam village and these areas comes under jurisdiction of St.Thomas Mount Panchayat Union.


District Environmental Engineer
Tamilnadu Pollution Control Board
Chengalpattu Dist.@ Maraimalai Nagar

G. Some part of the Perumbakkam lake is covered with Hyacinth.

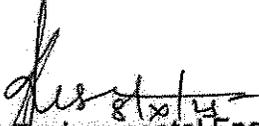
H. Some parts of the Perumbakkam Lake area were not provided with Proper boundary fencing all along the periphery of the Lake.

8. It is respectfully submitted that, based on the recommendation of the District Environmental Engineer, Maraimalai Nagar vide letter dated:10.8.2025, TNPC Board has issued directions vide Proc dated: 03.10.2025 under section 5 of Environmental Protection Act, 1986 to Saint Thomas Mount Panchayat union to comply with the following,

1. The Local Authority shall comply with the provisions of Solid Waste Management Rules, 2016 as amended from time to time for the management of municipal solid waste generated within the jurisdiction
2. The Local Authority shall sensitize the public about source segregation of Municipal Solid Waste and shall ensure the 100 % door to door collection of segregated municipal solid waste at source itself as biodegradable (wet) waste, non-biodegradable (dry) waste and domestic hazardous waste.
3. The Local Authority Shall Immediately remove all the Municipal solid waste dumped along the Medavakkam - Mambakkam high road adjacent to the Perumbakkam lake boundary area and in the Housing board land area along the Sithalapakkam - Vengaivasal road and avoid burning Municipal Solid Waste.
4. The Local Authority shall process the solid waste generated within its jurisdiction at the processing facilities of nearby Local Authorities, after obtaining approval from them, until the establishment of own processing facilities within the jurisdiction.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist.@ Maraimalai Nagar

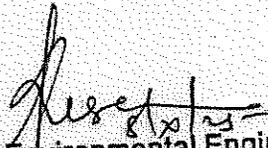
5. The Local Authority shall immediately implement full-fledged Solid Waste management facility for the disposal of Municipal solid waste generated in and around Sithalapakkam Panchayat, Vengaivasal Panchayat and Perumbakkam Panchayat area as per the Solid Waste Management Rules, 2016
6. The Local Authority shall establish the Solid Waste processing facilities and process the wet waste in the processing facilities such as bio-methanation/ microbial composting/ vermin - composting/ anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes. The recyclable/non-biodegradable waste shall be sent to the recycling facility as per provisions of SWM Rules, 2016
7. The Local Authority shall ensure that no solid waste is dumped or burned in the unauthorized locations or public places.
8. The Block Development Officer, Saint Thomas Mount Panchayat union shall provide adequate CCTV camera and Warning display board along the Medavakkam - Mambakkam highroad adjacent to the Perumbakkam lake boundary area and along the Sithalapakkam Vengaivasal road to control the illegal dumping activity and to identify the violators.
9. The Local Authority shall make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the generation of solid waste is exceeding five metric tonnes per day from the office of DEE, Maraimalai Nagar, TNPCB within one month
10. The Local Authority shall collect the E-wastes separately and send it to the authorised E-Wastes Recyclers.


8/10/24
District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

11. The Local Authority shall comply with the "Guidelines for Management of Sanitary Waste" for the safe disposal of sanitary wastes.
12. The Local Body shall prepare and submit a time-bound Action Plan for compliance with the above directions, clearly specifying the activities, implementation timeline, and responsible officials. **(Enclosed as Annexure - I)**

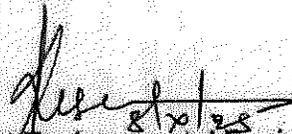
9. It is respectfully submitted that, based on the recommendation of the District Environmental Engineer, Maraimalai Nagar vide letter dated: 10.8.2025, TNPC Board has issued directions vide Proc dated: 03.10.2025 under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 to Saint Thomas Mount Panchayat to comply with the following,

1. The Local Authority shall expedite the action of providing full-fledged Underground Sewerage System (UGSS) for the entire area falls under the Jurisdiction of Saint Thomas Mount Panchayat union immediately so as to avoid the entering of sewage into the Perumbakkam lake.
2. The Local Authority shall ensure that no sewage from the residential areas / commercial buildings shall be discharged into storm water drain / Earthen channel / water bodies in the Jurisdiction of Saint Thomas Mount. Panchayat union limit and shall take immediate action to plug all the sewage outfalls from the unsewered residential areas / commercial buildings into water bodies and to provide with necessary underground sewerage system in the Saint Thomas Mount Panchayat union.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

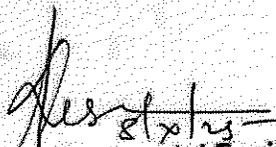
3. The Local Authority after connecting the underground sewerage connection for all the individual residences in the said area shall collect the sewage, transport through the conveyance pipeline and treat and dispose the same in the nearby common STP/CMWSSB Sewage pumping station. (Enclosed as Annexure - II)

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal, (Southern Zone), Chennai may be pleased to pass such order or further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

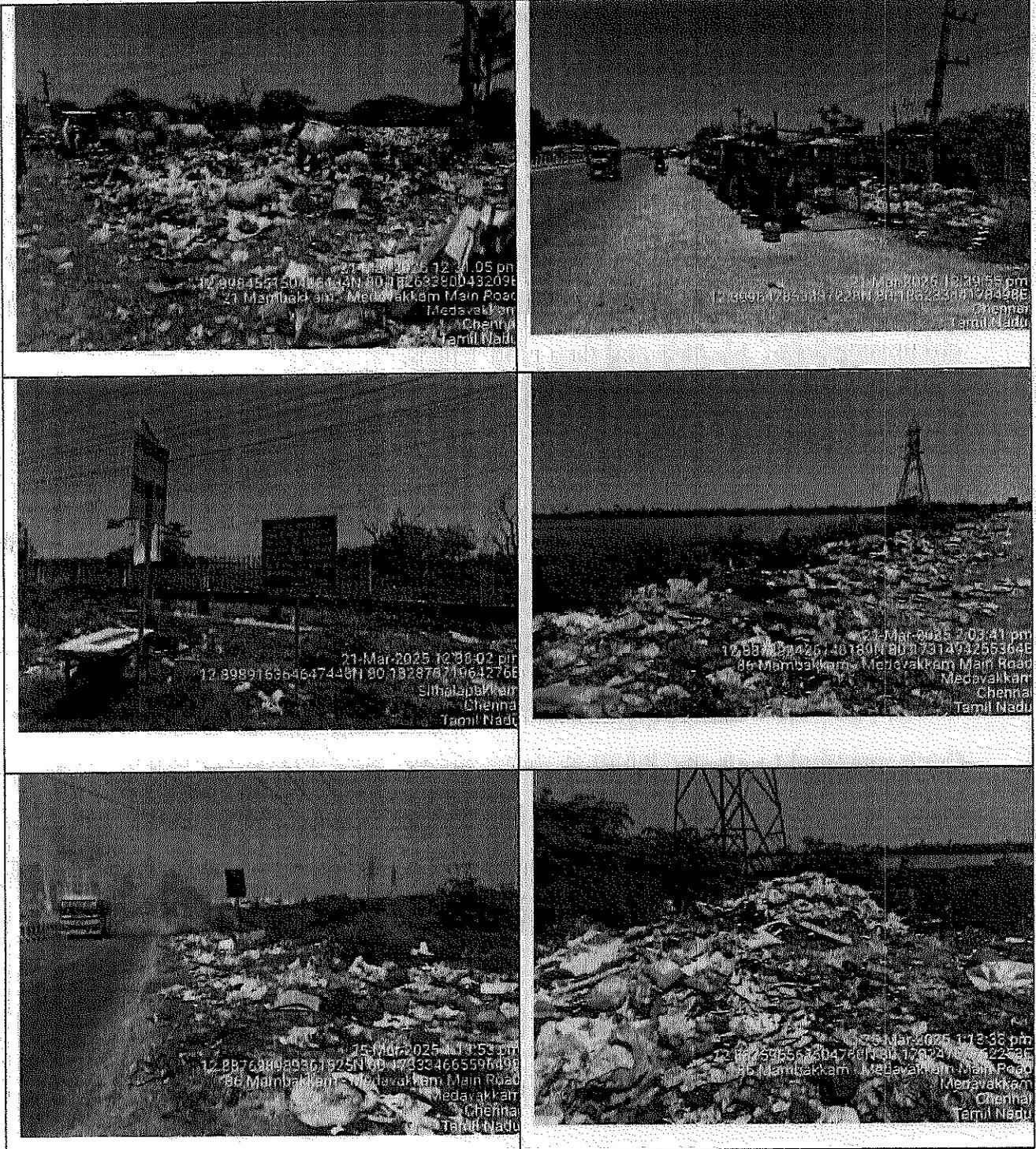
VERIFICATION

I, G. Kesavamoorthy, S/o. K. Ganasen, working as the District Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), having office at Maraimalai Adigalar Street, Maraimalai Nagar, Chengalpattu District – 603 209, do hereby verify that the contents of above report are true to the best of my knowledge through records.


District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar

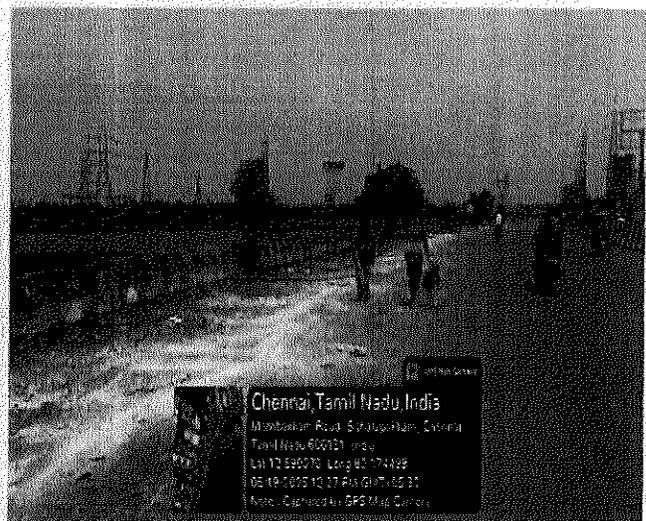
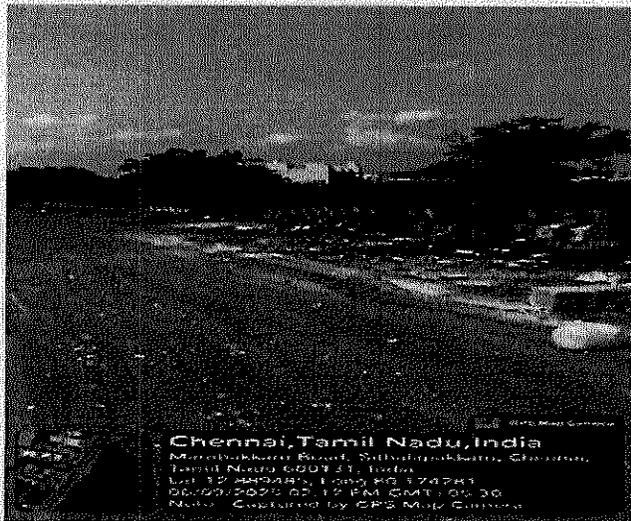
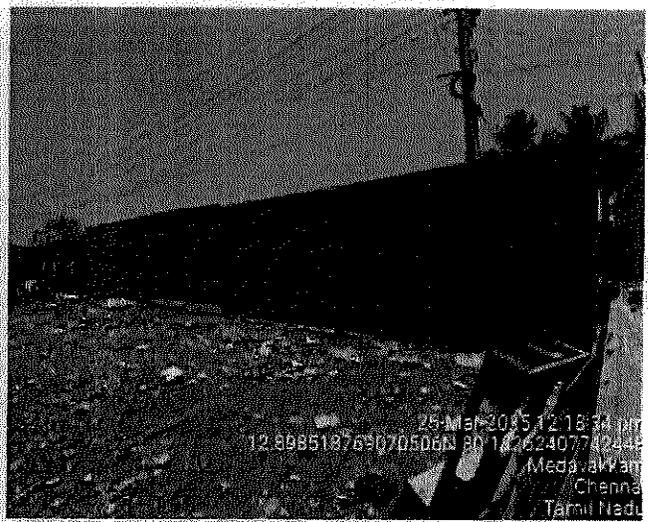
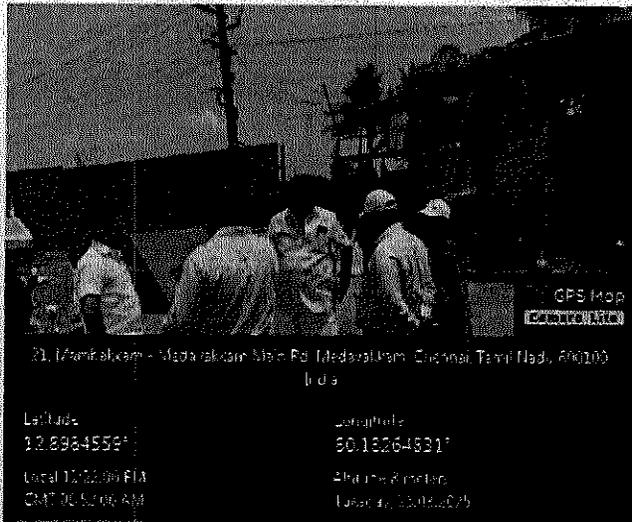
Annexure - III

Photographs taken during inspection (25.03.2025) of Medavakkam - Mambakkam highroad adjacent to the Perumbakkam lake at Sithalapakkam Panchayat area



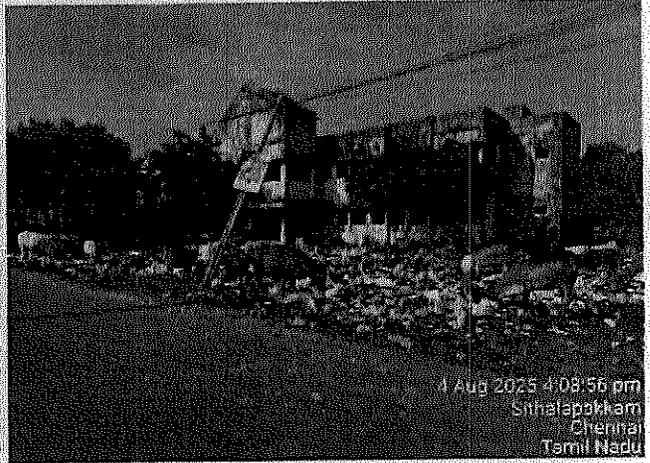
[Signature]
 District Environmental Engineer,
 Tamilnadu Pollution Control Board
 Chengalpattu Dist. @ Maraimalai Nagar

Photographs showing after Removal of Municipal Solid waste and Warning display board in Sithalapakkam Panchayat area



[Handwritten Signature]
**District Environmental Engineer,
 Tamilnadu Pollution Control Board
 Chengalpattu Dist. @ Maraimalai Nagar**

**Photographs taken during inspection(04.08.2025) of Medavakkam -
Mambakkam highroad adjacent to the Perumbakkam lake at
Sithalappakkam Panchayat area**



[Handwritten Signature]
**District Environmental Engineer,
Tamilnadu Pollution Control Board
Chengalpattu Dist. @ Maraimalai Nagar**



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T5/TNPCB/SWM/F.016693/2025-1, Dated:03.10.2025

Sub: TNPCB– Solid Waste Management –Hon'ble NGT (SZ), order dated:28.11.2024 in O.A. 294 of 2024 in connection with Non-Compliance of Solid Waste Management Rules, 2016 by St Thomas Mount Panchayat Union – Directions issued under Section 5 of the Environment (Protection) Act, 1986 as amended- Regarding.

Ref: 1. Hon'ble NGT (SZ) order dt:28.11.2024 in O.A.No.294 of 2024.
2. Lr. No. DEE / TNPCB / MMN / NGT / O.A. No. 294 of 2024, dated: 10.08.2025

Whereas, the Ministry of Environment Forest and Climate Change, Government of India, New Delhi has notified the Solid Waste Management Rules, 2016 for the management of municipal solid waste. As per the Rule 15 of the SWM Rules 2016, the role of local Authorities has been specified for the implementation of solid waste management in the respective local body jurisdiction.

Wherein Rule 15 (y) under SWM Rules, 2016 states that "the local authority shall make an application in Form I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tonnes per day including sanitary landfills to the State Pollution Control Board or the Pollution Control Committee, as the case may be;"

Whereas, Thiru. M. Venkatesan, Chengalpattu has filed a petition before the Hon'ble NGT(SZ) in O.A.No. 294 of 2024 regarding the matter of "Illegal dumping of unsegregated wastes by the Sithalapakkam Panchayat at the subject site located along the Mambakkam - Medavakkam highroad comprised at Survey No. 369, which forms part of Perumbakkam Lake".

Whereas, the Hon'ble NGT (SZ), Chennai in its order dated 28.11.2024 in O.A. No. 294 of 2024 passed the following directions:

1. *"This original application pertains to the illegal dumping of unsegregated wastes by the 4th Respondent (Sithalapakkam Panchayat) at the subject site located along the Mambakkam - Medavakkam highroad comprised at Survey No.369, which forms part of Perumbakkam Lake.*
2. *Let the notices be issued to the respondents through the Tribunal as well as privately.*
3. *The learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondents No.1, 3 & 4 and Mr. S. Sai Sathya Jith accepts notice on behalf of Respondent No.2.*

4. *Since the subject area that forms part of Perumbakkam Lake which is now alleged to be filled with unsegregated wastes, the same has to be removed in a war footing to save the same.*
5. *Respondents No.1, 3 and 4 are directed to enquire into the matter and remove the wastes dumped in the subject site within a period of four weeks and report compliance.*
6. *The 3rd Respondent (TNPCB) is also directed to enquire into the matter and if the 4th Respondent (Sithalapakkam Panchayat) has dumped the unsegregated wastes and also has not followed the Solid Waste Management Rules, 2016, as alleged in the application, take appropriate action immediately and report compliance. If it is not done by the panchayat, let the TNPCB verify, identify the wrongdoers, and take appropriate action against them.*

Whereas, in due compliance of the Hon'ble NGT Order (SZ) dated 28.11.2024, 07.01.2025 & 25.03.2025 in O.A. No. 294 of 2024, the DEE, TNPCB Maraimalai Nagar along with Block Development Officer, Saint Thomas Mount Panchayat union inspected the subject site located along the Mambakkam - Medavakkam highroad at Survey No. 369, which forms part of Perumbakkam Lake on 25.03.2025 and reported the following observations,

1. All unsegregated Municipal solid waste was found dumped in tonnes and also burnt in some places all along the Mambakkam - Medavakkam highroad adjacent to the Perumbakkam lake boundary area.
2. Temporary vegetable & fruit shops were located in Vengaivasal Panchayat area and their solid wastes was also found dumped all along the Mambakkam - Medavakkam highroad adjacent to the Perumbakkam lake boundary.
3. The dumped solid waste in the said area is regularly removed by the concerned local body on daily basis.
4. During inspection the Block Development Officer, Saint Thomas Mount Panchayat union and Sithalapakkam Panchayat President has orally reported that in Sithalappakkam Panchayat door to door collection of Municipal solid waste is collected through Battery operated vehicles (BOVs), Light Commercial Vehicles (LCVs), Tractors and the collected unsegregated Municipal Solid Waste is temporarily dumped in the place adjacent to the boundary of Perumbakkam lake since no land was allotted for the dumping and segregation of Municipal solid waste / Solid waste management. There is no Micro Composting Centre in Sithalapakkam



TAMIL NADU POLLUTION CONTROL BOARD

Panchayat. The said place is utilized as a temporary transit point for managing the Municipal solid waste. The dumped unsegregated municipal solid waste (approximately 60 Tonnes / day) is being disposed every day to Kolathur village dump yard located in Kattankulathur Panchayat union through heavy vehicle trucks (Taurus). Illegal dumping of solid waste along the Mambakkam - Medavakkam highroad adjacent to the Perumbakkam lake boundary by the unauthorized persons is done during night time.

5. In Sithalapakkam Panchayat there is no Micro Composting Centre (MCC).
6. The Local body has placed a warning display board in the said solid waste dumping area (Displayed as "Not to dump the Solid waste in that area if dumped fine will be imposed by the local Panchayat and the said area is monitored by CCTV camera.").
7. Domestic untreated Sewage outfall from the unsewered residential areas in and around Sithalapakkam village, Vengaivasal village, Perumbakkam village flows through earthen storm water drain channel and drains into the Perumbakkam lake.
8. Underground sewerage system and Common STP was not provided in the Sithalapakkam village, Vengaivasal village, Perumbakkam village areas comes under jurisdiction of St. Thomas Mount Panchayat Union.
9. Some part of the Perumbakkam lake is covered with Hyacinth.
10. Some parts of the Perumbakkam Lake area were not provided with Proper boundary fencing all along the periphery of the Lake.

Further, the Block Development Officer, Saint Thomas Mount Panchayat union vide its letter No. Na.Ka. Enn.0010/2025/AA1 dated 10.06.2025 and Na.Ka. Enn.0111/2024/AA1 dated 11.06.2025 has reported that entire unsegregated Municipal Solid Waste dumped in the place adjacent to the boundary of Perumbakkam lake and illegally dumped unsegregated Municipal Solid Waste along the Medavakkam Mambakkam high road was removed and disposed to Kolathur village dump yard located in Kattankulathur Panchayat union through heavy vehicle trucks (Taurus). Also warning display boards were installed in the said illegally dumped Municipal Solid Waste solid waste area along the Medavakkam Mambakkam high road adjacent to Perumbakkam lake.

Whereas, in due compliance of the Hon'ble NGT Order (SZ) dated 11.06.2025 & 04.08.2025 in O.A. No. 294 of 2024, the DEE, TNPCB Maraimalai Nagar along with officials of Saint Thomas Mount Panchayat union, Sithalapakkam Panchayat and Vengaivasal Panchayat inspected the compliant site located along

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

the Mambakkam Medavakkam highroad at Survey No. 369, which forms part of Perumbakkam Lake on 04.08.2025 and reported the following observations,

1. Unsegregated Municipal solid waste was found dumped in pockets in some places along the Medavakkam Mambakkam highroad adjacent to the Perumbakkam lake boundary area in Sithalapakkam Panchayat area. Also Collected unsegregated Municipal solid waste was found dumped in the Housing board land area along the Sithalapakkam - Vengaivasal road.
2. Temporary vegetable & fruit shops were located in Vengaivasal Panchayat area and their solid wastes was also found dumped all along the Medavakkam Mambakkam highroad adjacent to the Perumbakkam lake boundary.
3. In Sithalapakkam Panchayat there is no Micro Composting Centre (MCC).
4. The Local body has placed a warning display board in the said solid waste dumping area (Displayed as "Not to dump the Solid waste in that area if dumped fine will be imposed by the local Panchayat and the said area is monitored by CCTV camera.").
5. Domestic untreated Sewage outfall from the unsewered residential areas in and around Sithalapakkam village, Vengaivasal village, Perumbakkam village flows through earthen storm water drain channel and drains into the Perumbakkam lake.
6. Underground sewerage system and Common STP was not provided in the Sithalapakkam village, Vengaivasal village, Perumbakkam village areas comes under jurisdiction of St. Thomas Mount Panchayat Union.
7. Some part of the Perumbakkam lake is covered with Hyacinth.
8. Some parts of the Perumbakkam Lake area were not provided with Proper boundary fencing all along the periphery of the Lake

Under the above circumstances, the DEE, TNPCB Maraimalai Nagar has recommended to issue necessary directions to the Block Development Officer, Saint Thomas Mount Panchayat union under Section 5 of the Environment (Protection) Act, 1986 as amended.

In the light of the above said facts, the Board has decided to issue directions under Section 5 of the Environment (Protection) Act, 1986, to the Block Development Officer, Saint Thomas Mount Panchayat union for necessary compliance.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 the Board hereby issues directions to the Block Development Officer, Saint Thomas Mount Panchayat union to comply with the following:-



TAMIL NADU POLLUTION CONTROL BOARD



1. The Local Authority shall comply with the provisions of Solid Waste Management Rules, 2016 as amended from time to time for the management of municipal solid waste generated within the jurisdiction
2. The Local Authority shall sensitize the public about source segregation of Municipal Solid Waste and shall ensure the 100 % door to door collection of segregated municipal solid waste at source itself as biodegradable (wet) waste, non-biodegradable (dry) waste and domestic hazardous waste.
3. The Local Authority shall immediately remove all the Municipal solid waste dumped along the Medavakkam - Mambakkam high road adjacent to the Perumbakkam lake boundary area and in the Housing board land area along the Sithalapakkam - Vengaivasal road and avoid burning Municipal Solid Waste.
4. The Local Authority shall process the solid waste generated within its jurisdiction at the processing facilities of nearby Local Authorities, after obtaining approval from them, until the establishment of own processing facilities within the jurisdiction.
5. The Local Authority shall immediately implement full-fledged Solid Waste management facility for the disposal of Municipal solid waste generated in and around Sithalapakkam Panchayat, Vengaivasal Panchayat and Perumbakkam Panchayat area as per the Solid Waste Management Rules, 2016
6. The Local Authority shall establish the Solid Waste processing facilities and process the wet waste in the processing facilities such as bio-methanation/ microbial composting/ vermin - composting/ anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes. The recyclable/non-biodegradable waste shall be sent to the recycling facility as per provisions of SWM Rules, 2016
7. The Local Authority shall ensure that no solid waste is dumped or burned in the unauthorized locations or public places.
8. The Block Development Officer, Saint Thomas Mount Panchayat union shall provide adequate CCTV camera and Warning display board along the Medavakkam Mambakkam highroad adjacent to the Perumbakkam lake boundary area and along the Sithalapakkam Vengaivasal road to control the illegal dumping activity and to identify the violators.
9. The Local Authority shall make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the generation of solid waste is exceeding five metric tonnes per day from the office of DEE, Maraimalai Nagar, TNPCB within one month

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600.032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpceb-chn@gov.in Web : tnpceb.gov.in

10. The Local Authority shall collect the E-wastes separately and send it to the authorised E-Wastes Recyclers.
11. The Local Authority shall comply with the "Guidelines for Management of Sanitary Waste" for the safe disposal of sanitary wastes.
12. The Local Body shall prepare and submit a time-bound Action Plan for compliance with the above directions, clearly specifying the activities, implementation timeline, and responsible officials

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **15 days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

For 31/10/2025
For Chairperson

To:

The Block Development Officer,
St Thomas Mount Panchayat union,
No 1, Chitlapakkam 1st Main Road,
Chitlapakkam-- 600064

Copy Submitted To:

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai-600 009.
2. The Additional Chief Secretary to Government,
Rural Development and Panchayat Raj Department,
Secretariat, Chennai-600 009.
3. The Commissioner,
Directorate of Rural Development & Panchayat Raj,
Panagal Building, Chennai - 600 015

Copy to:

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chengalpattu.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.

3. File Copy



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T5/TNPCB/SWM/F.016693/2025-2, Dated: 03.10.2025

Sub: TNPCB– Hon'ble NGT (SZ), O.A. 294 of 2024 - Illegal discharge of Residential Sewage into Perumbakkam Lake by St Thomas Mount Panchayat Union – Directions issued under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988- Regarding.

Ref: Lr. No. DEE / TNPCB / MMN / NGT / O.A. No. 294 of 2024, dated: 10.08.2025

Whereas, Thiru. M. Venkatesan, Chengalpattu has filed a petition in the Hon'ble NGT(SZ) in O.A.No. 294 of 2024 regarding *"Illegal dumping of unsegregated wastes by the Sithalapakkam Panchayat at the subject site located along the Mambakkam - Medavakkam highroad comprised at Survey No. 369, which forms part of Perumbakkam Lake"*.

Based on the above, the Hon'ble NGT (SZ), Chennai in its order dated 28.11.2024 in O.A. No. 294 of 2024 has directed the following:

1. *"This original application pertains to the illegal dumping of unsegregated wastes by the 4th Respondent (Sithalapakkam Panchayat) at the subject site located along the Mambakkam - Medavakkam highroad comprised at Survey No.369, which forms part of Perumbakkam Lake.*
2. *Let the notices be issued to the respondents through the Tribunal as well as privately.*
3. *The learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondents No.1, 3 & 4 and Mr. S. Sai Sathya Jith accepts notice on behalf of Respondent No.2.*
4. *Since the subject area that forms part of Perumbakkam Lake which is now alleged to be filled with unsegregated wastes, the same has to be removed in a war footing to save the same.*
5. *Respondents No.1, 3 and 4 are directed to enquire into the matter and remove the wastes dumped in the subject site within a period of four weeks and report compliance.*
6. *The 3rd Respondent (TNPCB) is also directed to enquire into the matter and if the 4th Respondent (Sithalapakkam Panchayat) has dumped the unsegregated wastes and also has not followed the Solid Waste Management Rules, 2016, as alleged in the application, take appropriate action immediately and report compliance. If it is not done by the panchayat, let the TNPCB verify, identify the wrongdoers, and take appropriate action against them.*
7. *Post the matter on 07.01.2025."*

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpceb-chn@gov.in Web : tnpceb.gov.in

Whereas, in due compliance of the Hon'ble NGT Order (SZ) dated 28.11.2024, 07.01.2025 & 25.03.2025 in O.A. No. 294 of 2024, the TNPCB officials, O/o, DEE, Maraimalai Nagar along with the Block Development Officer, Saint Thomas Mount Panchayat union inspected the subject site located along the Mambakkam - Medavakkam highroad at Survey No. 369, which forms part of Perumbakkam Lake on 25.03.2025 and reported the following observations,

1. All unsegregated Municipal solid waste was found dumped in tonnes and also burnt in some places all along the Mambakkam - Medavakkam highroad adjacent to the Perumbakkam lake boundary area.
2. Temporary vegetable & fruit shops were located in Vengaivasal Panchayat area and their solid wastes was also found dumped all along the Mambakkam - Medavakkam highroad adjacent to the Perumbakkam lake boundary.
3. The dumped solid waste in the said area is regularly removed by the concerned local body on daily basis.
4. During inspection the Block Development Officer, Saint Thomas Mount Panchayat union and Sithalapakkam Panchayat President has orally reported that in Sithalappakkam Panchayat door to door collection of Municipal solid waste is collected through Battery operated vehicles (BOVs), Light Commercial Vehicles (LCVs), Tractors and the collected unsegregated Municipal Solid Waste is temporarily dumped in the place adjacent to the boundary of Perumbakkam lake since no land was allotted for the dumping and segregation of Municipal solid waste / Solid waste management. There is no Micro Composting Centre in Sithalapakkam Panchayat. The said place is utilized as a temporary transit point for managing the Municipal solid waste. The dumped unsegregated municipal solid waste (approximately 60 Tonnes / day) is being disposed every day to Kolathur village dump yard located in Kattankulathur Panchayat union through heavy vehicle trucks (Taurus). Illegal dumping of solid waste along the Mambakkam - Medavakkam highroad adjacent to the Perumbakkam lake boundary by the unauthorized persons is done during night time.
5. In Sithalapakkam Panchayat there is no Micro Composting Centre (MCC).
6. The Local body has placed a warning display board in the said solid waste dumping area (Displayed as "Not to dump the Solid waste in that area if dumped fine will be imposed by the local Panchayat and the said area is monitored by CCTV camera.").
7. Domestic untreated Sewage outfall from the unsewered residential areas in and around Sithalapakkam village, Vengaivasal village, Perumbakkam village flows through earthen storm water drain channel and drains into the Perumbakkam lake.



TAMIL NADU POLLUTION CONTROL BOARD

8. Underground sewerage system and Common STP was not provided in the Sithalapakkam village, Vengaivasal village, Perumbakkam village areas comes under jurisdiction of St. Thomas Mount Panchayat Union.
9. Some part of the Perumbakkam lake is covered with Hyacinth.
10. Some parts of the Perumbakkam Lake area were not provided with Proper boundary fencing all along the periphery of the Lake.

Further, the Block Development Officer, Saint Thomas Mount Panchayat union vide its letter No. Na.Ka. Enn.0010/2025/AA1 dated 10.06.2025 and Na.Ka. Enn.0111/2024/AA1 dated 11.06.2025 has reported that entire unsegregated Municipal Solid Waste dumped in the place adjacent to the boundary of Perumbakkam lake and illegally dumped unsegregated Municipal Solid Waste along the Medavakkam Mambakkam high road was removed and disposed to Kolathur village dump yard located in Kattankulathur Panchayat union through heavy vehicle trucks (Taurus). Also warning display boards were installed in the said illegally dumped Municipal Solid Waste solid waste area along the Medavakkam Mambakkam high road adjacent to Perumbakkam lake.

Whereas, in due compliance of the Hon'ble NGT Order (SZ) dated 11.06.2025 & 04.08.2025 in O.A. No. 294 of 2024, the TNPCB officials, O/o, DEE, Maraimalai Nagar along with officials of Saint Thomas Mount Panchayat union, Sithalapakkam Panchayat and Vengaivasal Panchayat inspected the compliant site located along the Mambakkam Medavakkam highroad at Survey No. 369, which forms part of Perumbakkam Lake on 04.08.2025 and reported the following observations,

1. Unsegregated Municipal solid waste was found dumped in pockets in some places along the Medavakkam Mambakkam highroad adjacent to the Perumbakkam lake boundary area in Sithalapakkam Panchayat area. Also Collected unsegregated Municipal solid waste was found dumped in the Housing board land area along the Sithalapakkam - Vengaivasal road.
2. Temporary vegetable & fruit shops were located in Vengaivasal Panchayat area and their solid wastes was also found dumped all along the Medavakkam Mambakkam highroad adjacent to the Perumbakkam lake boundary.
3. In Sithalapakkam Panchayat there is no Micro Composting Centre (MCC).
4. The Local body has placed a warning display board in the said solid waste dumping area (Displayed as "Not to dump the Solid waste in that area if dumped fine will be imposed by the local Panchayat and the said area is monitored by CCTV camera.").

5. Domestic untreated Sewage outfall from the unsewered residential areas in and around Sithalapakkam village, Vengaivasal village, Perumbakkam village flows through earthen storm water drain channel and drains into the Perumbakkam lake.
6. Underground sewerage system and Common STP was not provided in the Sithalapakkam village, Vengaivasal village, Perumbakkam village areas comes under jurisdiction of St. Thomas Mount Panchayat Union.
7. Some part of the Perumbakkam lake is covered with Hyacinth.
8. Some parts of the Perumbakkam Lake area were not provided with Proper boundary fencing all along the periphery of the Lake

Under the above circumstances, the DEE, Maraimalai Nagar has recommended to issue necessary directions to the Block Development Officer, Saint Thomas Mount Panchayat union under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988.

In the light of the above said facts, the Board has decided to issue directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 to the Block Development Officer, Saint Thomas Mount Panchayat union.

Now therefore, in the exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988, the Board hereby issues directions to the Block Development Officer, Saint Thomas Mount Panchayat union to comply with the following,

1. The Local Authority shall expedite the action of providing full-fledged Underground Sewerage System (UGSS) for the entire area falls under the Jurisdiction of Saint Thomas Mount Panchayat union immediately so as to avoid the entering of sewage into the Perumbakkam lake.
2. The Local Authority shall ensure that no sewage from the residential areas / commercial buildings shall be discharged into storm water drain / Earthen channel / water bodies in the Jurisdiction of Saint Thomas Mount Panchayat union limit and shall take immediate action to plug all the sewage outfalls from the unsewered residential areas / commercial buildings into water bodies and to provide with necessary underground sewerage system in the Saint Thomas Mount Panchayat union.
3. The Local Authority after connecting the underground sewerage connection for all the individual residences in the said area shall collect the sewage, transport through the conveyance pipeline and treat and dispose the same in the nearby common STP/CMWSSB Sewage pumping station



TAMIL NADU POLLUTION CONTROL BOARD



The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **one month** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

g. Ver 3.10.25
For Chairperson

To:

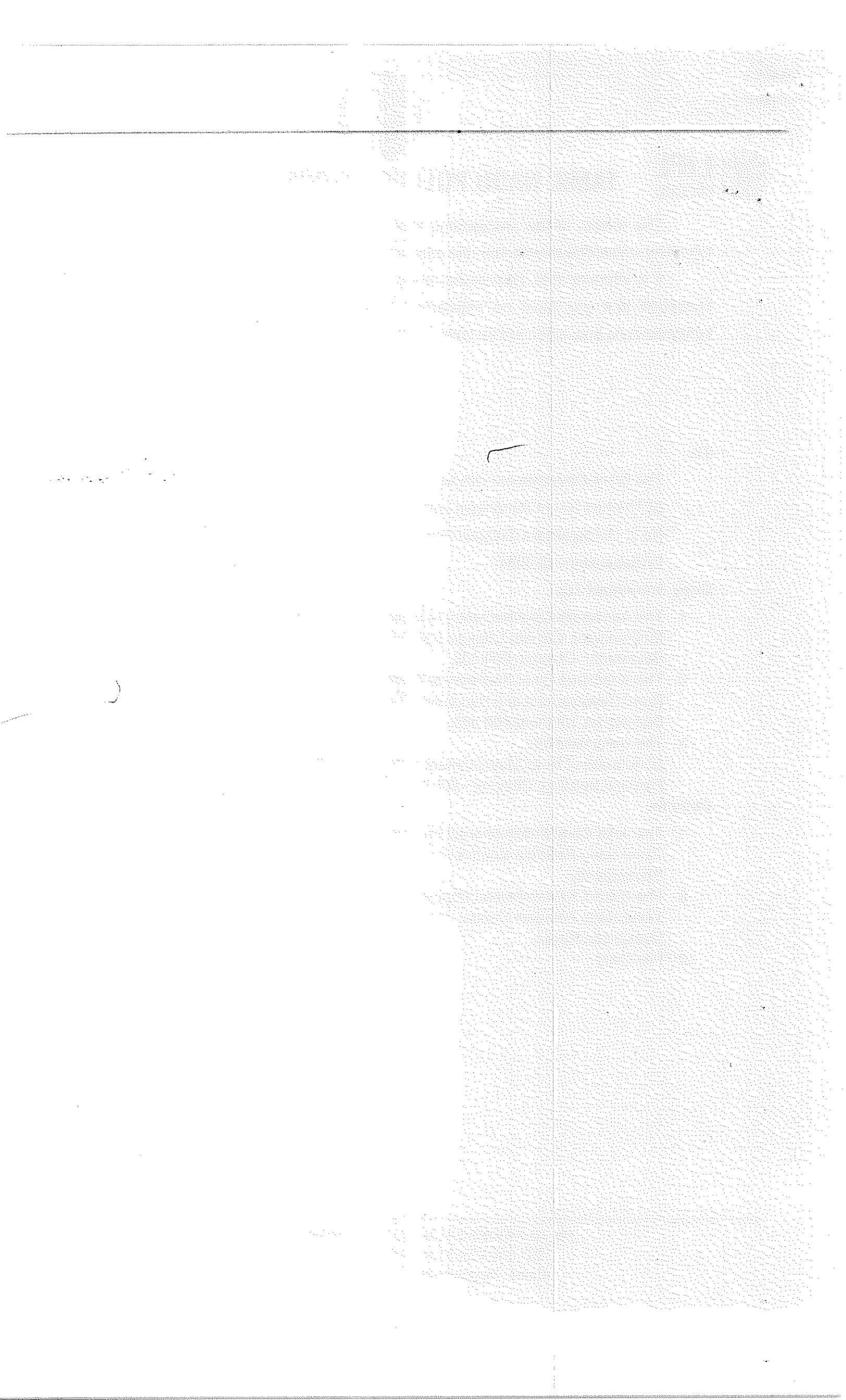
The Block Development Officer,
St Thomas Mount Panchayat union,
No 1, Chitlapakkam 1st Main Road,
Chitlapakkam- 600064

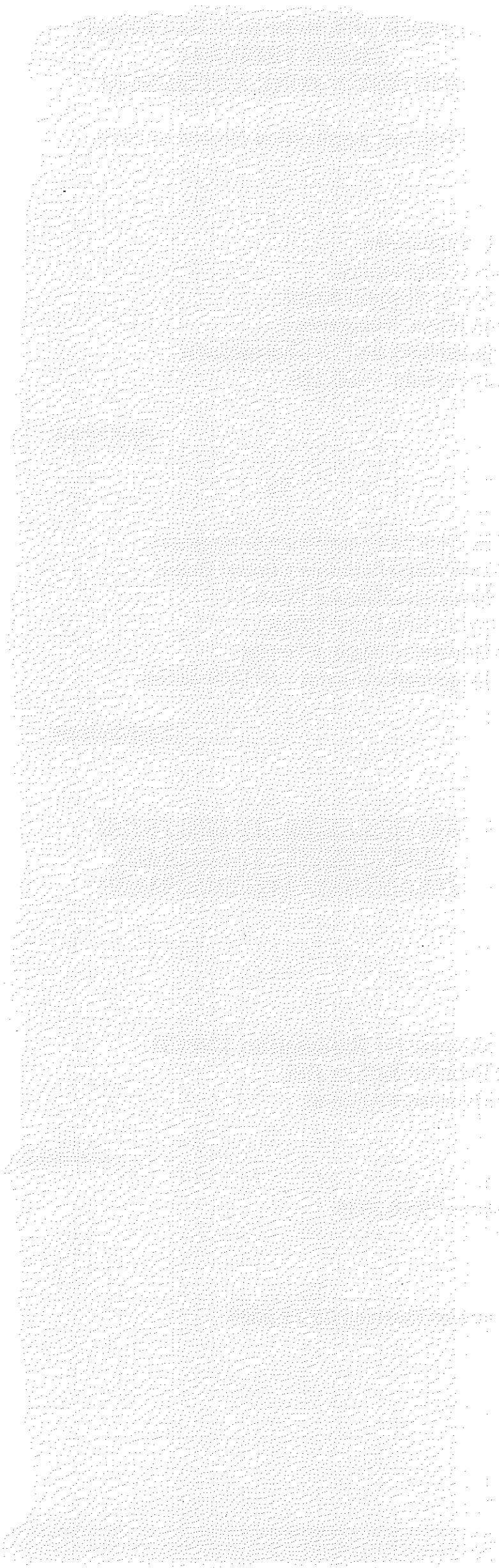
Copy Submitted To:

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai-600 009.
2. The Additional Chief Secretary to Government,
Rural Development and Panchayat Raj Department,
Secretariat, Chennai-600 009.
3. The Commissioner,
Directorate of Rural Development & Panchayat Raj,
Panagal Building, Chennai - 600 015

Copy to:

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chengalpattu.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.
3. File Copy





**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No.294 of 2024

M. Venkatesan
S/o G Munusamy,
11/412, Bharathi Nagar,
2nd Street, Vengiavasal,
Madambakkam PO, Chengalpattu,
Tamil Nadu - 600 126

...Applicants

Vs

The District Environmental Engineer
Tamil Nadu Pollution Control Board
MaraimalaiAdigalar Street,
Next to Municipal Office,
Maraimalai Nagar, Chennai,
Chengalpattu District – 603209 & Ors.

....Respondents

**REPORT FILED BY THE THIRD
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 10.10.2025

Date of Hearing:22.12.2025